

In Chapter XVI of Part I of the Criminal Rules of Practice and Circular Orders, for rule 422, the following rule shall be substituted, namely:-

“422(398) Indigent released prisoners:- To enable persons who are not possessed of sufficient means to return to their places of residence, Courts are authorized to grant them batta and travelling expenses at the rates prescribed for second class witnesses, when such persons.

- (i) having been acquitted or discharged are released from custody, or
- (ii) having been arrested under section 427 of the Code are subsequently released, or
- (iii) are released under section 562 of the Code or under the provisions of the Madras Probation of Offenders Act, 1936, or the Madras Children Act, 1920:

Provided that such persons, if they are above twenty-one of age, reside at a distance of more than ten miles, and if they are under twenty-one years of age, reside at a distance of more than two miles from where the Court that orders their release is situated.

P.Dis.No.853/1959.

R.O.C.No.1327/58/RR

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